

ORDER NO. 10, DATED 12-10-1999.

In this case, on 16-09-1999, it was submitted by learned counsel for the applicant Mr. S. K. Patnaik, that he wants 7(seven) days time to obtain instruction if the matter has already become infructuous. Thereafter, three adjournments have been given but learned counsel for the applicant has not been able to obtain any instruction. In view of this, we have gone through the records and heard the Learned counsel for the applicant Mr. Patnaik and Mr. S. Behera, learned Addl. Standing Counsel appearing for the Departmental Respondents. In this OA applicant is the postal Printing Press Employees Union, at Chandaka Industrial Complex, Bhubaneswar represented through its General Secretary Shri Manoj Kumar Patnaik. Under Clause-B of sub Rule-5 of Rule-4 of CAT (Procedure) Rules, it has been provided that an application before the Tribunal can be entertained by a group of persons including an Union representing the employees of an organisation but in that case besides the Union one of the employees affected must also join as a petitioner. In this case, the applicant is the Union and it is represented by the General Secretary Mr. M. K. Patnaik. There is no averments in this OA that Mr. M. K. Patnaik is the aggrieved party. In view of this, the OA is not maintainable for non-joinder of party.

In view of this, we hold that the application is not maintainable and the same is rejected as not being maintainable. No costs.

Member (Judicial)

Vice-Chairman
12-10-1999